IN THE CNETRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR
Date of order: 24.05.2000

RA No. 4/96 (OA No.197/92) with

MA No.68/96 (RA No. 4/96)

- 1. Union of India through the Secretary, Ministry of Communications, Sanchar Bhawan, New Delhi.
- 2. Chairman, Telecom Commission, Department of Telecommunications, Sanchar Bhawan, New Delhi.
- 3. The Chief General Manager, Rajasthan Telecom Circle, Jaipur.

Respondents-Petitioners

Versus

Shri Suresh Chand Gupta, Junior Telecom Officer, Unit DE, E-10B, Installation, Tax Building, MI Road, Jaipur.

Applicant-Non Petitioner

Mr. V.S.Gurjar, counsel for the respondents-petitioners. Mr. K.S.Sharma, counsel for applicant-non petitioner CORAM:

Hon'ble Mr. Justice B.S.Raikote, Vice Chairman Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. Justice B.S.Raikote, Vice Chairman

This Review Petition is filed seeking review of this Tribunal's order dated 25.4.1995 passed in OA No.197/92. Since the Review Petitioner is not filed within 30 days, a separate application for condonation of delay has been filed in Misc. Application No. 68/99. From going through the affidavit filed in support of the condonation of delay application, we find that what is narrated is some departmental communication except narrating that one Department addressed letters to the other Department. No specific fact has been brought as to how delay occurred in which Department and why. In these circumstances, we find that sufficient cause is not made for condonation of delay.

2. Even otherwise, on consideration of merits, we find that the petitioner has not made out any case of any error apparent on the face of the record seeking review of the order



(13)

dated 25.4.1995. The contention of the Department is that certain material which ought to have placed on record were not placed. It is not disputed that whatever material which could have been placed was within their knowledge. Moreover, by the order under review, certain factors are directed to be considered including Paper-IV for the purpose of re-assessment and the entire exercise is yet to be done by the Department. With regard to these circumstances, we do not think that it is a fit case for review. Accordingly, we pass the order as under:-

"Both the Misc. Application as well as Review Application are dismissed but without costs."

(N.P.NAWANI)

Adm. Member

(B.S.RAIKOTE)

Vice Chairman